

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 1111
TO BE ANSWERED ON 29.07.2024**

HEALTH INSURANCE

1111. DR. SHASHI THAROOR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government is aware of the tiered system of ranking introduced by platforms like Swiggy that negatively impacts gig workers' access to health insurance;**
- (b) whether the Government has plans to issue notice to platforms like Swiggy to safeguard gig workers' access to health insurance;**
- (c) if so, the details thereof and if not, the reasons therefor;**
- (d) whether the Government is planning a broad policy framework to regulate the gig industry and protect the rights of gig workers across the country; and**
- (e) if so, the detailed timelines thereof, and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): No such representation or complaint on the subject has been received in this Ministry.

(d) & (e): The provisions of social security & welfare for the gig and platform workers have already been introduced in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also provides for setting up a Social Security Fund to finance the welfare scheme.

The provisions of the Code are yet to come into effect.
